

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**CR(P) No. 53 of 2013**

**28.10.2013**

Heard Mr. SP Roy, the learned counsel for the petitioner.

Issue notice to the respondents to show cause as to why the instant petition should not be allowed or any order or orders should not be passed as this Court found deemed fit and proper.

Notice is made returnable within 3(three) weeks.

Call for the record.

In the meantime, the proceeding in Title Suit No. TS No. 2(T) 2011 and Misc Case No. 2(T) 2011 pending in the Court of Assistant to DC Nongpoh are hereby stayed till the next returnable date.

However, the petitioner's counsel is further directed to take necessary steps to serve notice upon the respondents.

Registry is also directed to furnish the certified copy on payment, if possible today itself.

List this matter on 18.11.13.

**JUDGE**

V. Lyndem

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**Crl. Appeal No. 7 of 2012**

**28.10.2013**

The matter came up for final hearing.

Heard Mr. RB Pradhan, the learned counsel for the appellant as well as Mr. H Abraham, the learned state counsel.

Judgment & Order reserved.

**JUDGE**

V. Lyndem